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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Decided on : 28.04.2015

+ **ITA 264/2015, C.M. APPL.7349/2015**

+ **ITA 265/2015, C.M. APPL.7351/2015**

SHRI LAL MAHAL LIMITED

..... Appellant

Versus

COMMISSIONER OF INCOME TAX

..... Respondent

Through : Sh. Salil Aggarwal, Sh. Prakash Kumar
and Sh. Ravi Pratap Mall, Advocate, for the
appellant.

Ms. Suruchii Aggarwal, Sr. Standing Counsel and
Sh. Abhishek Sharma, for the revenue.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE R.K. GAUBA

MR. JUSTICE S. RAVINDRA BHAT (OPEN COURT)

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For detailed judgment, the decision dated 28.04.2015 in ITA
263/2015 may be referred to.

**S. RAVINDRA BHAT
(JUDGE)**

**R.K. GAUBA
(JUDGE)**

**APRIL 28, 2015
'ajk'**